



2026:AHC-LKO:10146-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL WRIT-PUBLIC INTEREST LITIGATION No. - 1 of 2026

Sumit Pandey

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Home And 21
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Eshan Kumar Gupta
Counsel for Respondent(s)	:	G.A.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Supplementary affidavit filed on behalf of the petitioner is taken on record.
2. Heard Shri Eshan Kumar Gupta, learned counsel for the petitioner and Dr. V.K. Singh, learned Government Advocate assisted by Shri Shivendra Shivam Singh Rathore, learned counsel for the opposite parties.
3. The petitioner, who is a law student, has filed this writ petition seeking the reliefs as mentioned therein, however, he is not aware about pendency of proceedings before Hon'ble the Supreme Court bearing ***Suo Moto Writ Petition (Criminal) No. 4 of 2021 In Re Policy Strategy for Grant of Bail***. He should first of all find out about proceedings either before Hon'ble the Supreme Court or before this Court which may be pending involving the same issues as raised herein as also the orders/judgments passed therein, then, if the cause still remains, should prefer a PIL and while doing so he shall ensure that the relief clause is not as complex as has been phrased in the present writ petition.
4. With the liberty aforesaid, we **dispose of** this PIL.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 10, 2026

R.K.P.